

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:6120
ANSWERED ON:03.05.2010
RESERVATION FOR DISABLED
Patel Shri Devji;Patel Shri R.K. Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether three per cent seats for disabled persons have been reserved in education and employment sector under the persons with Disabilities (Equal opportunities, Protection of Rights and full participation) Act, 1995;
- (b) if so, whether the said Act is not being implemented properly in the various States; and
- (c) if so, the steps taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SHRI D. NAPOLEON)

(a): Yes Sir.

(b) & (c): The 'Appropriate Government' for implementation of the provisions of the Persons with Disabilities Act, 1995 in respect of States is the State Government. The State Governments are responsible for monitoring the implementation of the provisions pertaining to reservation in the State.